

studies in Delhi. The biogas can be used for generating electricity or piped directly for cooking purposes depending upon the specific local conditions and requirements.

Amendment of Arbitration Act, 1940

2365. SHRI M. RAGHUMA REDDY: Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government are aware that Arbitration Act, 1940 is outmoded and needs to be amended to bring it in tune with the growing developmental needs and technological developments ;

(b) if so, whether Government propose to bring forward necessary legislation in the matter to strengthen the hands of arbitrators so that they can effectively deal with every situation, especially the deliberate attempts to delay the proceedings of arbitration etc ; and

(c) if so, action contemplated by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) to (c) At the instance of the Government, the Law Commission reviewed the Arbitration Act, 1940 and submitted its Report (Seventy-sixth Report) on the Arbitration Act in November, 1978. The Commission expressed the view that there is need to improve certain provisions of the Act that cause delay or hardship to the parties or unnecessarily introduce clogs which hinder the smooth course of proceedings. The recommendations of the Law Commission have been circulated to the State Governments and other interested persons and their views have been ascertained. The Indian Council of Arbitration, which has urged that the law needs to be suitably amended to bring it in line with the latest developments in the field of arbitration, has been requested recently to send its concrete proposals for implementation to the Government as early as possible. The amendments which the Council proposes to forward in this behalf are under consideration of a Committee of the Council under the Chairmanship of the former Chief Justice of India. Government propose to

take final decisions in the matter after receipt of the proposals from the Indian Council of Arbitration and come forward with suitable legislation for amending the Arbitration Act.

[*Translation*]

Separate Petrol Pumps for Two Wheeler Vehicles in Madhya Pradesh

2366. SHRI SARFARAZ AHMAD : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Government propose to set up separate petrol pumps for two wheeler vehicles in Madhya Pradesh ;

(b) if so, the reasons therefor ; and

(c) the names of the places where such petrol pumps are proposed to be set up ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : (a) to (c) No decision has been taken to set up separate petrol pumps for two/three-wheelers.

[*English*]

Modernisation of Ship Building and Ship Repairing Facilities at Hooghly Dock

2367. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of INDUSTRY be pleased to state :

(a) whether Hooghly Dock and Port Engineers have any programme for modernisation of its ship building and ship repairing facilities at Hooghly Dock ;

(b) if so, the details thereof including the investments involved thereon ; and

(c) the progress in the matter ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) and (c) The Hooghly Dock and Port Engineers Ltd. have commissioned a well know foreign consultant for preparation of a Detailed Project Report for modernisation of shipbuilding and shiprepairing facilities of the company. The details of the project and the quantum of investment will be worked out by the company once the scheme of modernisation is finalised. Detailed Project Report is expected by March, 1986.

Enhancement of Cement Prices

2368. DR. SUDHIR ROY : Will the Minister of INDUSTRY be pleased to state :

(a) the quantity of cement production, cement import-export during the years 1980-81 to 1985 .

(a) The production, import and exports of cement during 1980-81 to 1984-85 are given below :

Figures in lakh tonnes

Year	Qty. of Cement production	Qty. of Cement exported	Qty. of Cement imported
1980-81	186.57	0.47000	19.70
1981-82	210.12	0.21886	16.06
1982-83	233.23	0.04947	15.43
1983-84	270.71	0.10306	23.85
1984-85	301.74	0.42392	03.74

(b) The entire cement production was under price and distribution control till 27th Feb., 1982. As such there was no separate free sale cement till the introduction of partial decontrol of cement from 27.2.82.

LEVY CEMENT

The FOR price of levy cement from 1980-81, excluding excise duty and packing charges has been as under :

Year	Period	Price for OPC & Slag Cement	Price for PPC (in Rupees)
1	2	3	4
1980-81	—	318.94	318.94
1981-82	1.4.81 to 23.7.81	318.94	318.94
	24.7.81 to 27.2.82	400.85	400.85
	28.2.82 to 31.3.82	440.00	425.00

(b) the price per tone of levy cement and free sale cement, year-wise from 1980-81 to 1985 ;

(c) on how many occasions during the period 1980-81 to 1985-86, prices of levy cement and free sale cement have been enhanced and extent of enhancement on each occasion ; and

(d) the total amount of additional resources (in rupees) realised through enhancement of cement prices year-wise from 1980-81 to 1985-86 ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) :